

which the market could bear, sale of "difficult-to-obtain" mica without cash memos and supply of mica to MITCO by the big exporters through the weaker section. The allegations, which were in general terms, are being looked into and, on receipt of specific complaints, suitable action in the matter would be taken.

(b) semi-processed Mica generally refers to a stage in the course of processing crude Mica. As such, there cannot be any scheme to encourage the production of this item.

(c) No Sir.

**Appointment of permanent Finance Commission to review overdrafts by States**

9353. SHRI. AGHAN SINGH, THAKUR :  
SHRI RAMANAND TIWARY :  
SHRI OM PRAKASH TYAGI :

Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to appoint a permanent Finance Commission to study and review the cases of overdrafts and non-plan schemes of the State Governments;

(b) whether some States have made request to this effect and if so, their names; and

(c) if the reply to part (a) above be in the negative, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) No, Sir.

(b) Suggestions to this effect have been made from time to time; recently the Government of Kerala made such a suggestion.

(c) Government are not convinced of the need for a permanent Finance Commission.

**Promotions in Central Excise M. P. and Vidarbha Collectorate, Nagpur**

9354. DR. RAMJI SINGH :  
SHRI RAM KISHAN :

Will the Minister of FINANCE be pleased to state :

(a) the percentage fixed for officials having 'Very Good' remarks in their Confidential Reports for promotion to Deputy Office Superintendent ;

(b) whether promotion from U.D.C. to aforesaid post was made during Emer-

gency by a single Departmental Promotion Committee and if not, by how many D.P.Cs. and the actual number of supersessions made by each D.P.C. ;

(c) whether any promotions/supersessions of U.D.Cs., Deputy Office Superintendents Level II and Level I and Office Superintendents against whom departmental enquiries are/were in force, have been made;

(d) if so, the reasons for not reviewing all such cases immediately ;

(e) whether these promotions/supersessions have since been reviewed and the affected senior U.D.Cs. given their due promotions with retrospective effect; if not the reasons therefor ; and

(f) whether immediate action would now be taken in this regard in the Central Excise M. P. and Vidarbha Collectorate, Nagpur?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL) : (a) No particular percentage has been fixed for officials having 'Very Good' remarks in their Confidential Reports for promotion as Deputy Office Superintendents.

(b) Promotions from the grade of U.D.Cs. to the posts of Deputy Office Superintendent were made during Emergency. Only one D.P.C. was held on 17-7-1976 but there was no supersession on the basis of its findings. However, just before the promulgation of Emergency a D.P.C. was held on 12-6-1975 on the basis of which 10 Upper Division Clerks superseded 37 colleagues senior to them with in the consideration zone.

(c) No, Sir.

(d) Does not arise.

(e) Promotion from the grade of Upper Division Clerk to the grade of Deputy Office Superintendent Level -II, is in their normal line of promotion ; it is made by selection. Cases of officers, who are superseded on the basis of the findings of a D.P.C., are again reviewed by all subsequent D.P.C.s. and those found suitable are promoted. Such promotions are made with effect from the date of issue of the orders of promotions and not retrospectively .

(f) In view of (c) above, no further action is called for